

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 531/2022**

**In the matter of:**

Sher Singh Dagar

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

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**NDOH: 23.12.2022**

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(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer

Dated: 25 November, 2022

Place:

1

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**Original Application No. 531/2022**

**In the matter of:**

Sher Singh Dagar

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 02.09.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

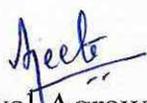
1. That, this matter was taken up by this Hon`ble Tribunal on 02.09.2022 and was pleased to constitute a Committee of DDA, Municipal Corporation of Delhi, DPCC and Deputy Commissioner (South), to take action against the culprits who are dumping garbage on the 50 acres of land situated in front of Kharak Road/Executive club road near Chandan Hola village which was acquired by DDA. The miscreants are also using the land in question for piggery by breaking the boundary wall.
2. That, in compliance of the order passed by this Hon`ble Tribunal, a joint inspection of the site was carried out on 29.09.2022 by the representative of DDA, SDM(Saket), MCD and DPCC. During the inspection it was observed that:
  1. The land mentioned in complaint is of 32 acres (approx.) as informed by DDA officials.
  2. The said land is in possession of DDA, however the whole of land is under litigation.
  3. Boundary wall is found broken/ damaged.

4. C & D Waste (construction & demolition) & Garbage are being dumped in this land.
5. Commercial trucks are also parked on this land.
6. Jhuggies are also found in this land.
7. No piggery & fire/ burning of the garbage observed during the joint inspection.

Copy of the joint inspection report dated 29.09.2022 is enclosed herewith as **ANNEXURE-1.**

3. That, the DPCC has issued a letter on 07.10.2022 to Vice Chairman- DDA to take further necessary action for removal of C&D waste (construction & demolition), garbage including encroachment and provide action taken report. Copy of the letter dated 07.10.2022 is enclosed herewith as **ANNEXURE -2.**
4. That, the DDA has submitted letter dated 06.10.2022 (received on 14.10.2022). DDA has informed that the broken/ damaged boundary wall will be repaired in order to stop the dumping of malba and parking of commercial trucks and further malba & jhuggis should also be removed. Moreover, the land should also be protected from encroachment. Copy of the letter dated 06.10.2022 submitted by DDA is enclosed herewith as **ANNEXURE -3**
5. That, DPCC has issued a letter on 19.10.2022 to DDA for taking further necessary action as mentioned in the letter dated 07.10.2022.

It is therefore requested to this Hon'ble Tribunal that the present status report may kindly be taken on record.

  
(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer

Delhi

Dated 25 November, 2022

In compliance of Hon'ble NGT order dated 0.2/09/22 in OA No. 531/2022 titled 'Shri Singh Dagar Vs GNCTO'. Inspection of the site is conducted on 29/9/22 by the joint team/committee constituted by Hon'ble NGT. Followings are the observations & factual position noted during the inspection :-

- 1) The land mentioned in complaint is of 32 Acres (approx) as informed by DDA officials.
- 2) The said land is in possession of DDA, However it is also pertinent to mention that the whole land is under litigation as informed by DDA inspecting officials.
- 3) Boundary wall was found broken/damaged around the above mentioned lands.
- 4) C & D waste (Construction & Demolition) & Garbage are being dumped in this land. Same has been verified by the inspecting officials.
- 5) Commercial trucks are also observed parked on this land.
- 6) Thuggis are also found in this land.
- 7) No piggery & fire/burning of the garbage observed during the inspection on the said land.

Vikas  
29/09/22  
Pat 07/524

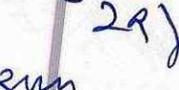
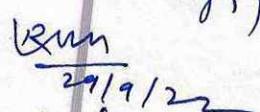
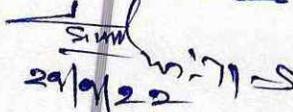
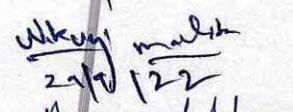
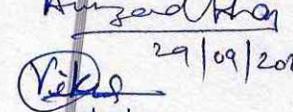
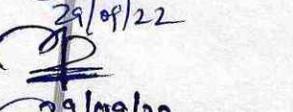
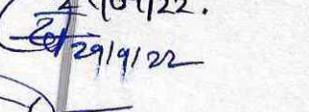
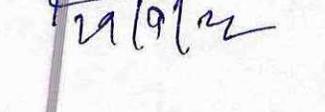
29/9/22  
W. Srinivasan Singh  
29/09/22 DDA

Deepak Saini  
K80, SDM/07/524

29/9/22  
Sampat Singh  
Pat 07/524  
SDM/07/524

29/9/22  
S.M.C.D.  
S.I.

(4)

S.No)	Name	Designation	Signature
1.	Virender Singh	EE/SMD-5/DDA	 29/9/22
2.	Rahul Meena	AE/SMD-5/DDA	 29/9/22
3.	CHATTAR SINGH	S-1 DE MS/S-2/	 29/9/22
4.	NIKUNJ MALIK	JEE, DPCC	 29/9/22
5.	AMZAD KHAN	JEE, DPCC	 29/9/22
6.	Vikash	Patwari /LM/S2-II /DDA	 29/09/2022
7.	Yogesh Pandey	AO/LM/S2	 29/09/22
8.	Deepak Kumar	AO/LM/S2-4	 29/09/22
9.	DEEPAK SARKI	1192/6 SOM OFFICE	 29/9/22
10.	Sanjeev Kumar	Patwari /SOM OFFICE South	 29/9/22



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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

DPCC-K015/3/2022-CMC2 | 1684

Dated: 7/10/22

To,

Annexure - 2

**Vice-Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi-110023.**

**Sub:- Hon'ble NGT matter OA No. 531/2022 "Sher Singh Dagar Vs Govt. of NCT of Delhi"**

Sir,

This has reference to the orders of Hon'ble NGT dated 02.09.2022 in OA No. 531/2022, wherein an inspection was conducted by a joint team of DPCC, Commissioner (MCD), District Magistrate(South), and Vice-chairman (DDA) on 29.09.2022. In this regard, I am directed to inform you that during the inspection it was observed that the land of 32 Acres (approx.) is in the possession of DDA, however the land is under litigation. Further, C&D waste (construction & demolition) & garbage found dumped in the aforesaid land. Moreover, commercial trucks were found parked and Jhuggies were also observed during the inspection.

It is therefore, requested to direct the concerned officials to take necessary action for removal of C&D waste (construction & demolition), garbage including encroachment and provide Action Taken Report to enable this office to apprise the same to the Hon'ble NGT.

**Encl : As above**

Yours sincerely,

  
**(Ajeeta Dayal Agrawal)**  
**Sr. Env. Engineer (CMC-II)**  
**Mob. 9717593511**



6

Annexure-3

File No. SZ(97)2022/DD/LM/SZ/DDA/359

Dated: 6/10/2022

To,

Executive Engineer, SMD-5  
Near Sarita Vihar metro station,  
Sarita Vihar, Delhi

406/CMC 2  
18/10/22



**Subject :- Hon'ble NGT matter OA No. 531/2022 "Sher Singh Dagar vs Govt. of NCT of Delhi"**

This is in reference to the above mentioned subject wherein a joint inspection was held on 29/09/2022 by the joint team / committee in compliance of Hon'ble NGT order dt. 02/09/2022 in O.A. No. 531/201 titled Sher Singh Dagar vs GNCTD. The joint inspection report is attached which is self explanatory.

It is to intimate that the land u/r falls in kh. nos. 413, 415, 416/1, 416/2, 417, 418, 419/1, 419/2, 420, 421, 450, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466/1, 466/2, 467, 468, 471, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484 and 485 of village Sayoorpor having area 175 bigha and 07 biswa (32.86 acres).

As per land record, DDA, the above mentioned khasras are acquired for DDA and transferred to engineering department i.e. SMD-5, DDA except for khasra nos. 451, 469, 470 & 472 which are under the possession of LM/SZ. Further, all the above mentioned khasras are under litigation and are under different litigation stages.

In this regard, it is requested that the broken / damaged boundary wall may be repaired in order to stop the dumping of malba and parking of commercial trucks and malba and jhuggis should also be removed. Further, the land should also be protected.

The compliance report in this matter may be sent directly to DPCC under intimation to this office.

/  
DD/LM/SZ-II

Copy to:-

1. CE(South), DDA with the request to direct concerned Ex. Engineer(SMD-5) to comply with Hon'ble NGT orders.
2. Sr. Env. Engineer(CMC-II), DPCC for kind information.
3. PS to CLM for kind information.
4. PS to DLM for kind information.

DD/LM/SZ-II

15/10  
ek  
Sh. Arvind (SA)  
15/10/22  
Received on 7/11/22  
Arvind Singh

Sh. Arvind (SA)